

Saturday, February 23, 1878

ABSTRACT OF THE PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

VOL 17

Jan. - Dec.

1878

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ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Government General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

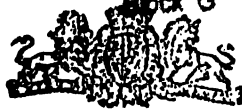
LAWS AND REGULATIONS.

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WITH INDEX.

VOL. XVII.

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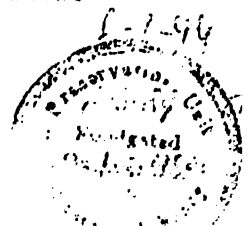


Published by the Authority of the Governor General.

CALCUTTA:

OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING.

1879.



*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Government House on Saturday, the 23rd February, 1878.

PRESENT :

His Excellency the Viceroy and Governor General of India, G.M.S.I.,
presiding.

His Honour the Lieutenant-Governor of Bengal, C.S.I.

His Excellency the Commander-in-Chief, G.C.B.

The Hon'ble Sir E. C. Bayley, K.C.S.I.

The Hon'ble Sir A. J. Arbutnot, K.C.S.I.

The Hon'ble Sir J. Strachey, K.C.S.I.

Lieutenant-General the Hon'ble Sir E. B. Johnson, K.C.B.

The Hon'ble Whitley Stokes, C.S.I.

The Hon'ble B. W. Colvin.

The Hon'ble Mahárájá Jotíndra Mohan Tagore.

The Hon'ble T. C. Hope, C.S.I.

The Hon'ble T. H. Thornton, D.C.L., C.S.I.

The Hon'ble G. H. P. Evans.

The Hon'ble E. C. Morgan.

The Hon'ble F. R. Cockerell.

**FERRIES (PANJÁB, NORTH-WESTERN PROVINCES AND
OUDH) BILL.**

The Hon'ble MR. STOKES introduced the Bill to regulate Ferries in the Panjáb, the North-Western Provinces and Oudh, and moved that it be referred to a Select Committee consisting of the Hon'ble Sir Andrew Clarke, the Hon'ble Messrs. Colvin and Thornton and the Mover. He said that he had already explained the circumstances under which the Local Governments of the Panjáb, the North-Western Provinces and Oudh considered legislation on the subject of Ferries to be necessary for the first of those Provinces and expedient for the others. The Bill which he now introduced was based upon the Burma Ferries Act, II of 1873, and the provisions of that Act had been followed as closely as the different circumstances and requirements of the Provinces with which this Bill dealt would permit.

Section 3 declared that the term 'ferry' included bridges of boats, as they often took the place of ferries in Northern India, and were managed in the same way as ferries properly so called.

There appeared to be no recognized private ferries in the Panjáb, but they existed in the North-Western Provinces and Oudh. A clause had therefore been introduced in section 4, in accordance with the wishes of the Lieutenant-Governor and Chief Commissioner, giving the Local Government power to take possession of private ferries and make them public; and section 5 prescribed the manner in which claims for compensation made by persons whose ferries were so taken by the Government were to be dealt with. This section followed the provisions of section 6 of Bengal Regulation VI of 1819.

Section 9 provided that arrears due by the lessee of a public ferry on account of his lease might be recovered as if they were arrears of land-revenue.

Section 13 provided that no person should use the approach to, or landing-place of, a public ferry without having paid the toll payable for crossing it.

By section 17 power was given to any person to compound for the tolls payable for the use of public ferries.

Sections 18 and 19 dealt with private ferries: the former empowered the Commissioner of the Division, with the previous sanction of the Local Government, to make rules for the maintenance of order and the safety of passengers and property: the latter declared that the tolls chargeable at such ferries should not exceed the highest rates fixed for similar public ferries.

The penalties generally had been increased in accordance with the wishes of the Lieutenant-Governor of the North-Western Provinces and Chief Commissioner of Oudh.

The Motion was put and agreed to.

The Hon'ble Mr. STOKES also moved that the Bill be published in the *Government Gazette, Panjáb*, and the *Government Gazette, North-Western Provinces and Oudh*, in English and in such other languages as the Local Governments direct.

The Motion was put and agreed to.

PANJÁB LAWS ACT, 1872, AMENDMENT BILL.

The Hon'ble Mr. STOKES also moved that the Hon'ble Mr. Thornton be added to the Select Committee on the Bill to amend the Panjáb Laws Act, 1872.

The Motion was put and agreed to.

SEA CUSTOMS BILL.

The Hon'ble Mr. HORE presented the Report of the Select Committee on the Bill to consolidate and amend the law relating to the levy of Sea Customs-duties.

INDIAN FOREST BILL.

The Hon'ble Mr. HORE also presented the final Report of the Select Committee on the Bill to amend the law relating to the management and preservation of Government forests, to the transit of forest-produce, and to the duty leviable on timber.

The Council adjourned to Wednesday, the 6th March 1878.

CALCUTTA, }
The 23rd February 1878. }

D. FITZPATRICK,
*Secretary to the Government of India,
Legislative Department.*